

outstanding credit. I am confident that, that will achieve the 12 per cent target by the year ending 31st March, 1997. The credit, therefore, is not a problem for exporters. If exporters have other problems, I am sure the hon. Members will put a question to the Minister of Commerce and he will deal with the other problems. Credit is not a problem.

WRITTEN ANSWERS TO QUESTIONS

[Translation]

Coal Depots

*286. PROF. RITA VERMA: Will the Minister of COAL be pleased to state:

(a) the number and locations of centralised coal depots in the Bharat Coking Coal Limited and the cost

Name of Depot	Location	Capacity per annum (In tonnes)	Cost Incurred (Rs. in lakhs)
1. Katras Depot	Katras Area	384000	122.88
2. Ramkrishna Depot	Chanch Victoria Area	138500	46.42
3. West Mudidih Depot	Katras Area	186500	8.80
4. East Basseria Depot	Kusunda Area	720000	197.64
5. Alakdiha Depot	Bastacola Area	912000	159.55

(c) and (d) Two coal depots namely, East Basseria and Alakdiha are not functioning since 1994. Despatches made from the remaining three coal depots during the last three years are given below:-

Name of Depot	(Despatches in tonnes)		
	1993-94	1994-95	1995-96
Katras Depot	226477	255972	170407
Ramkrishna Depot	172735	179210	127934
West Mudidih Depot	311571	168906	270105

(e) Coal depots presently charge dump charges at the rate of Rs. 80/- per tonne of despatch of coal/coke.

(f) The objective of setting up of centralised coal depots in BCCL envisaged that all road despatches to Road sale consumers would be effective from the depots which are situated strategically near the collieries thus restricting entry of Road sale consumers to the colliery premises.

incurred in setting them up;

(b) the annual transporting capacity of each of these depots;

(c) whether they are functioning as per their capacity;

(d) if so, the details thereof;

(e) the amount as 'dumping charge' taken per tonne on coal sold from these depots; and

(f) the objective of setting up these depots?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH): (a) and (b) Names and locations of the centralised coal depots in Bharat Coking Coal Limited, their transporting capacity and the expenditure incurred in setting up of these stockyards are given in the following table:-

[English]

Projects Financed by NABARD

*287. SHRI SANDIPAN THORAT: Will the Minister of FINANCE be pleased to state:

(a) the total number of projects financed by NABARD in each State during the last three years and the funds sought, released and actually utilised;

(b) the details of achievements made under these projects;

(c) the details of fresh proposals recently cleared/under consideration of NABARD; and

(d) the details of financial assistance rendered to cooperative industrial ventures of SC/ST community in Maharashtra and action taken for non release/delay in release of funds by the State Government for such projects?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) to (c) National Bank for Agriculture and Rural Development (NABARD) sanctions loans to State Governments and State-owned Corporations for completion of on-going projects relating to major, medium and minor irriga-

tion, soil conservation, watershed management and other projects of rural infrastructure under Rural Infrastructure Development Fund (RIDF). The Union Territory/State-wise details of projects sanctioned, together with loan assistance provided by NABARD, under RIDF-I and RIDF-II, are indicated in statement-I and II respectively.

Besides this, NABARD has also been funding individual borrower-oriented projects, in the form of refinance, as a part of its Investment Credit Operations (schematic lending). The details of projects sanctioned, Union Territory/State-wise, together with bank loan component and refi-

nance disbursed for the last three years are given in statement-III.

Details of schemes sanctioned during 1996-97 are given in statement-IV. A summarised position of schemes under consideration of NABARD is given in statement-V.

(d) In Maharashtra State, seven schemes have been sanctioned by NABARD to cooperative industrial ventures of Scheduled Castes/Scheduled Tribes beneficiaries. While the total investment on these schemes is Rs. 248.746 lakhs, refinance commitment of NABARD on these schemes works out to Rs. 165.8 lakhs.

STATEMENT-I

Union Territory/State-wise position of projects sanctioned under Rural Infrastructure Development Fund (RIDF-I) As on 11-3-1997

(Rs. in lakhs)

Sl. No.	State/Union Territory	Total No. of Projects Sanctioned	Total Financial Outlay (Rs.)	NABARD Loan (Rs.)	Disbursement (Rs.)
1.	Andhra Pradesh	73	45109.67	20693.51	7996.03
2.	Arunachal Pradesh	34	921.38	335.83	-
3.	Assam	5	8102.27	1145.50	-
4.	Bihar	967	49302.01	18097.51	-
5.	Goa	1	18374.00	3684.00	537.47
6.	Gujarat	35	33432.00	14148.00	8684.00
7.	Haryana	3	3674.48	1827.71	485.70
8.	Himachal Pradesh	77	3143.56	1422.71	691.81
9.	Jammu & Kashmir	12	2018.16	621.79	62.20
10.	Karnataka	94	35843.73	14392.82	6841.10
11.	Kerala	136	28578.83	9971.92	5087.00
12.	Madhya Pradesh	163	71074.35	19963.28	10532.79
13.	Maharashtra	115	82840.00	20722.00	9543.42
14.	Manipur	63	372.07	174.86	-
15.	Meghalaya	19	783.91	339.42	-
16.	Mizoram	21	488.11	238.19	39.70
17.	Nagaland	18	278.29	137.98	108.00
18.	Orissa	2557	41206.19	15268.82	9811.00
19.	Punjab	5	12100.00	6050.00	5700.00
20.	Rajasthan	39	41781.31	11015.53	6936.83
21.	Tripura	36	437.70	182.37	-
22.	Uttar Pradesh	34	105085.50	29234.93	12971.32
23.	West Bengal	23	39991.00	11336.93	4738.00
Total		4530	624938.52	201005.61	90766.37

STATEMENT-II

State-wise position of projects sanctioned under Rural Infrastructure Development Fund (RIDF-II) As on 11.3.1997

(Rs. in lakhs)

Sl. No.	State	No. of Projects Sanctioned	Total Financial Outlay	NABARD Loan (Rs.)	Disbursement (Rs.)
1.	Andhra Pradesh	415	46317.26	33418.35	-
2.	Assam	81	9652.80	8687.50	-
3.	Gujarat	144	14423.50	12962.60	-
4.	Haryana	5	7099.87	6106.07	600.00
5.	Himachal Pradesh	66	6731.95	4950.09	-
6.	Jammu & Kashmir	1	895.19	805.67	-
7.	Karnataka	249	29132.07	17299.72	311.92
8.	Kerala	184	28897.67	8943.39	-
9.	Madhya Pradesh	70	33537.17	20759.79	-
10.	Maharashtra	108	61512.94	23165.75	-
11.	Orissa	46	20346.06	12514.47	626.07
12.	Punjab	5	6950.00	6250.00	-
13.	Rajasthan	254	26066.59	17928.71	2256.67
14.	Tamil Nadu	1589	31288.86	27137.60	-
15.	Uttar Pradesh	1611	65183.05	49165.14	-
16.	West Bengal	3559	20933.64	16451.08	-
Total		8387	408968.62	266545.93	3794.66

STATEMENT-III

Union Territory/State-wise number of schemes sanctioned by NABARD under Investment Credit Operations (Schematic Lending) together with details of Bank Loan and NABARD Refinance disbursed during 1993-94, 1994-95 and 1995-96

Sl. No.	State/Union Territory	1993-94			1994-95			1995-96		
		No. of Schemes	Bank Loan (Rs.)	Refinance Disbursed (Rs.)	No. of Schemes	Bank Loan (Rs.)	Refinance Disbursed (Rs.)	No. of Schemes	Bank Loan (Rs.)	Refinance Disbursed (Rs.)
1	2	3	4	5	6	7	8	9	10	11
1.	Andhra Pradesh	1165	56645	33545	1263	60816	36139	120	20466	33772
2.	Assam	63	4740	2685	75	2381	3162	11	6466	4446
3.	Arunachal Pradesh	4	359	166	1	371	384	2	530	301
4.	Andaman and Nicobar	2	108	71	1	58	31	-	125	85
5.	Bihar	73	12660	8115	128	15255	8225	-	12641	8281
6.	Chandigarh	-	-	3	-	13	6	-	20	12
7.	Goa	73	644	369	60	1324	518	-	211	403
8.	Gujarat	398	25874	16878	268	26629	18525	89	20442	18601
9.	Haryana	176	21816	14166	149	21703	14862	33	16627	17114

1	2	3	4	5	6	7	8	9	10	11
10.	Himachal Pradesh	23	1824	1576	104	3184	2108	1	3227	2477
11.	Jammu & Kashmir	34	1072	602	10	849	848	2	1413	1000
12.	Karnataka	1086	43085	23568	1191	33348	23676	223	21154	24289
13.	Kerala	365	24217	12525	189	13023	12610	23	8390	12694
14.	Maharashtra	1293	60621	32654	831	66205	36368	155	42554	34501
15.	Madhya Pradesh	347	24397	13801	303	24268	15720	209	18491	15724
16.	Manipur	14	406	209	2	258	232	-	807	428
17.	Meghalaya	6	619	215	7	196	215	2	513	304
18.	Mozoram	4	162	154	-	146	135	-	112	124
19.	Nagaland	9	154	101	6	168	116	-	210	152
20.	Orissa	118	10558	7258	132	10429	8036	31	12118	8510
21.	Pondicherry	11	615	182	5	191	181	1	143	320
22.	Punjab	38	19821	14666	132	19515	17726	13	14491	18898
23.	Rajasthan	250	23396	14192	182	22196	15716	32	16359	16783
24.	Sikkim	7	119	86	5	97	103	-	150	95
25.	Tamil Nadu	932	32949	21407	997	36001	25819	155	25434	26607
26.	Tripura	3	743	469	8	1700	818	1	1596	999
27.	Uttar Pradesh	222	51514	44670	1184	106605	47077	16	36905	47499
28.	West Bengal	91	12946	10018	121	13724	10967	27	13842	11604
29.	N.C.T. of Delhi	7	392	105	9	2159	725	3	286	-
30.	Dadra Nagar Haveli	-	35	27	-	34	24	-	108	56
31.	Lakshadweep	-	10	7	-	7	5	-	4	8
Total		6814	432501	274490	7354	482853	301076	1149	295835	306422

Note: Disbursement figures include releases against schemes sanctioned in previous year also.

STATEMENT-IV

State-wise schemes sanctioned by NABARD during the year 1995-96 (as on date) under investment credit (schematic lending)

(Rs. in lakhs)

No.	State	No. of Schemes	Bank Loan (Rs.)	Sanction of NABARD's Refinance (Rs.)
1	2	3	4	5
1.	Andhra Pradesh	10	2537.043	1066.669
2.	Arunachal Pradesh	1	48.355	43.519
3.	Assam	8	683.229	614.906
4.	Bihar	6	176.200	128.880
5.	Gujarat	3	140.830	86.730
6.	Haryana	3	1040.570	478.372

1	2	3	4	5
7.	Himachal Pradesh	2	128.000	110.000
8.	Karnataka	7	1950.746	989.683
9.	Kerala	1	147.177	103.020
10.	Madhya Pradesh	69	1890.791	1368.989
11.	Maharashtra	79	10728.000	8162.000
12.	Meghalaya	1	38.188	34.386
13.	Orissa	13	1849.764	966.978
14.	Punjab	1	155.000	62.000
15.	Rajasthan	27	865.185	602.595
16.	Tamil Nadu	61	4486.409	1796.466
17.	Uttar Pradesh	8	718.971	363.692
18.	West Bengal	21	1346.000	552.800
Total		321	28930.458	17531.685

STATEMENT-V

Union Territory/State-wise schemes under consideration of NABARD under schematic lending

(Rs. in lakhs)			
No.	State/Union Territory	No. of Schemes	Bank Loan (Rs.)
1.	Andaman & Nicobar Islands	3	224.00
2.	Andhra Pradesh	8	5732.00
3.	Arunachal Pradesh	1	100.00
4.	Assam	1	350.00
5.	Gujarat	12	877.66
6.	Haryana	2	916.00
7.	Karnataka	6	940.32
8.	Kerala	2	845.00
9.	Madhya Pradesh	10	814.02
10.	Maharashtra	96	9077.00
11.	Meghalaya	1	1.55
12.	Nagaland	1	69.72
13.	National Capital Territory of Delhi	2	950.00
14.	Orissa	14	1599.14
15.	Rajasthan	5	1384.00
16.	Tamil Nadu	37	8420.69
17.	Uttar Pradesh	18	2316.33
18.	West Bengal	34	3603.17

Assistance from NRF

*288. SHRI T. GOPAL KRISHNA: Will the Minister INDUSTRY be pleased to state:

(a) the total amount of funds sanctioned under National Renewal Funds during the last two years, State-wise;

(b) whether the progress regarding implementation of projects under the above fund is being monitored properly;

(c) if so, the details thereof;

(d) whether any new proposals have been received from various States during the current year; and

(e) if so, the decision taken by the Government in this regard?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): (a) According to the provisional figures available for the years 1994-95 and 1995-96, a sum of Rs. 251.90 crores and Rs. 217 crores respectively was released under National Renewal Fund for implementation of voluntary retirement scheme in the Central Public Sector Undertakings and for counselling, retraining and redeployment

assistance to the rationalised workers, which are the only approved schemes under National Renewal Fund at present. These allocations are not made state-wise but are given to Central PSUs, Employee Assistance Centres etc.

(b) and (c) The progress regarding implementation of the schemes is monitored periodically in terms of utilisation of funds and physical achievements at various levels, including by the administrative Ministries, the implementing agencies and by the Empowered Authority of the National Renewal Fund through its secretariat.

(d) and (e) Proposal have been received from different sources during the current year for setting up Employee Assistance Centres at some additional locations, which are under consideration.

[Translation]

Non-Performing Assets

*289. SHRI SURENDRA YADAV:
PROF. PREM SINGH CHANDUMAJRA:

Will the Minister of FINANCE be pleased to state:-

(a) whether the non-performing assets in public sector banks are to the tune of Rs. 41,041 crores, Rs. 38,419 crores and Rs. 39,584 crores during 1993-94, 1994-95 and 1995-96 respectively;

(b) if so, the details thereof;

(c) whether some of these amounts have been written off;

(d) if so, the guidelines for writing off such amounts;

(e) the percentage of the loans written off during 1993-94, 1994-95 and 1995-96;

(f) whether the amount lying in non-performing assets is justified; and

(g) if not, the remedial steps taken and guidelines, if any, issued in this regard?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) and (b) The quantum of Non-Performing Assets (NPAs) of public sector banks for the last three years is as under:-

(Rs. in crores)

Year	Amount
1993-94	41041.33
1994-95	38385.18
1995-96	39583.94

The bankwise details of NPAs for the last three years is given in the statement attached.